

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.44 of 2017 (SZ)

Applicant(s)

Respondent(s)

Mr.K.Chandiran
No.313, Kottakuppam
Manjakkaaranai, Uthukottai
Thiruvallur.

Vs. The District Environmental Engineer
Tamil Nadu Pollution Control Board,
Plot No.41, 1st Street, Judges Colony,
Periyakuppam, Thiruvallur and others

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

M/s.P.G.Thiyagu, A.Sathiyamurthi
& R.Velusamy

Mrs.Rita Chandrasekar for R1 to R3
M/s. V.Sanjeevi, K.Muthukumarasamy
for R4

Note of the Registry	Orders of the Tribunal
Item No.21	<p>Date: 23rd August, 2017</p> <p>Mr.V.Sanjeevi, learned counsel appearing for the 4th respondent, project proponent has produced a copy of the “renewal of consent” order dated 06.04.2016 passed under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, granting “Consent” in favour of the 4th respondent which is valid upto 31.03.2018 and a copy of the same is given to the learned counsel appearing for the applicant.</p> <p>2. In view of the same, the first prayer of the applicant for a direction to close down the 4th respondent unit does not survive. Accordingly, in so far as it relates to the first prayer of the applicant</p>

for closure of the 4th respondent unit, the application stands closed.

3. However, the applicant is entitled to proceed with the case in respect of the claim for compensation, after conducting the soil test and on receipt of the analysis report.

4. We make it clear that it is always open to the applicant to work out his remedy in the manner known to law as per the copy of the "renewal of consent" order dated 06.04.2016 given to him.

5. We make it clear that copy of the renewal of consent order has been produced before this Tribunal only today which has been handed over to the learned counsel appearing for the applicant and the same may be taken note of by the Authority before whom the Appeal, if any, is filed.

To proceed the application in respect of claim of compensation, post this application on 12.10.2017.

....., JM
(Justice Dr.P.Jyothimani)

....., EM
(Shri P.S. Rao)